

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 34779/2016

(Arising out of impugned final judgment and order dated 30-05-2016 in SA No. 1082/2014 passed by the High Court Of Judicature At Allahabad)

CHANDRA KANTA JAWAHAR LAL PUBLIC CHARITABLE TRUST
& ORS.

Petitioner(s)

VERSUS

SHRI GAUTAM ROHTAGI

Respondent(s)

WITH

SLP(C) No. 34376/2016 (XI)

Date : 05-01-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. C.U. Singh, Sr. Adv.
 Ms. Malini Poduval, AOR
 Ms. Babita Sant, Adv.

For Respondent(s) Mr. Kapil Sibal, Sr. Adv.
 Mr. Dhruv Mehta, Sr. Adv.
 Mr. Diggaj Pathak, AOR
 Ms. Shweta Sharma, Adv.
 Mr. Kapil Gupta, Adv.

Mr. Rajiv Dutta, Sr. Adv.
Mr. K. Dutta, Adv.
Mr. Diggaj Pathak, AOR
Ms. Shweta Sharma, Adv.
Mr. Kapil Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

Hearing expedited.

(R. NATARAJAN)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
COURT MASTER